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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO 2651/2004
MA NO 2206/2004

New Delhi this the 3rd November, 2004

**HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER(A)**

1. Shri Tej Pal S/o Shri Daya Chand,
R/o V & P.O. Sahabad Mohd.Pur,
New Delhi-110061.
2. Bhramanand S/o Shri Rag Rain,
R/o RZ-10/1 Raj Nagar,
Part I, Palam Colony,
Near Siv Mandir,
New Delhi-110045

...Applicants.

(By advocate: Shri Sachin Chauhan)

Versus

1. Govt. of NCT of Delhi,
Through the Secretary,
Old Secretariate, Delhi-110054.
2. Director General of Works (CPWD),
Central Public Works Department,
Nirman Bhawan, New Delhi.
3. Supdt. Engineer,
Coordination Electrical,
R.K.Puram East Block,
New Delhi.
4. Shri Babu Lal S/o Shri Bhola Shanker,
PWD (ED) VIII Din Dayal Hospital,
Delhi.

...Respondents.

ORDER (ORAL)

By Mr.Justice V.S.Aggarwal, Chairman:

MA-2206/2004

MA-2206/2004 is allowed subject to just exceptions. Filing of joint application is permitted.

OA-2651/2004

The applicants are working as Wireman with Respondent No.3. The precise grievance of the applicants is that the private respondent, i.e., respondent no.4 has been

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regularized before them though the applicants, in fact, are entitled to be regularized. It is urged by the learned counsel, if the applicants are regularized before private respondent, they were entitled to be promoted. By virtue of the present application, they seek to anticipate the date of regularization of the applicants from 24.9.1992.

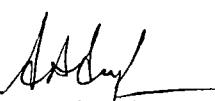
2. In support of their claim, they rely upon the decision of this Tribunal in OA 2257/2000 decided on 25.1.2002. It is stated that the decision rendered by this Tribunal in the case of Mool Chand Sharma and Others has been complied with.

3. Pertaining to this controversy, the applicants have already submitted a representation dated 7.5.2004 addressed to the Director General (Works) CPWD. The same is still pending consideration.

4. When the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause.

5. It is directed that respondent no.2 would consider the aforesaid representation of the applicants and pass an appropriate speaking order in accordance with law preferably within three months from the date of receipt of the certified copy of the present order and communicate it to the applicants. O.A. is disposed of.

Issue Dasti.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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